

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED OPERATING IN SPORTING AND ENTERTAINMENT INDUSTRY IN
CHENNAI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|-----------------------------|--|--|
| 1. | Name of the corporate debtor along with PAN/ CIN/ LLP No. | PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED (CIN : U92412TN2016PTC104926) |
| 2. | Address of the registered office | No.1, Royal Enclave, Besant Avenue, Adyar, Chennai - 600020 |
| 3. | URL of website | NA |
| 4. | Details of place where majority of fixed assets are located | NA |
| 5. | Installed capacity of main products/ services | NA |
| 6. | Quantity and value of main products/ services sold in last financial year | Nil |
| 7. | Number of employees/ workmen | Nil |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | The details can be obtained from the RP by mailing to the following email id : premierfutsalcirp@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | The details can be obtained from the RP by mailing to the following email id : premierfutsalcirp@gmail.com |
| 10. | Last date for receipt of expression of interest | 26 th July, 2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 29 th July, 2024 |
| 12. | Last date for submission of objections to provisional list | 3 rd August, 2024 |
| 13. | Date of issue of final list of prospective resolution applicants | 4 th August, 2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective | 4 th August, 2024 |
| 15. | Last date for submission of resolution plans | 5 th September, 2024 |
| 15. | Process email id to submit EOI | premierfutsalcirp@gmail.com |
| 14. | Remarks | The COC has approved the sale of the CD as a whole or individual assets of the CD or a group of assets (including intangible assets) of the CD in parts as per Regulation 37(m). The COC has further approved sale under multiple resolution plans wherein an asset or a group of assets may be sold to one party and the remaining CD as a whole without the assets bought by the first party to be sold to another party. Further details of the assets can be obtained from the RP by mailing to the following email id : premierfutsalcirp@gmail.com |

Date: 11.07.2024

Place: Chennai



Chitra Srinivas
Resolution Professional

For Premier Futsal Management Private Limited
IBBI Regd No.: IBBI/IPA-002/IP-N00249/2017-18/10734
Address – ASTA AVM, Flat B4E, P.V.Rajamannar Salai
K.K.Nagar, Chennai - 600078
H/P: 9884355245

CHITRA SRINIVAS
INSOLVENCY PROFESSIONAL
IP Reg No. IBBI/IPA-002/IP-N00249/2017-18/10734